

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 203**  
**CP-107/ND/2021**

**IN THE MATTER OF:**

**AJI International Pvt.Ltd.**

...

**Applicant/Petitioner**

**Versus**

**ROC**

...

**Respondent**

**Under Section: 441 of the Companies Act.**

**Order delivered on 17.08.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv Mohit Chaurasia, Mr. Alok Pandey, AROC Delhi& Haryana

**ORDER**

In the course of hearing, Ld. Counsel for the Petitioner shared the report submitted by the RoC and the AROC admitted that this is their report, which though filed in this matter but it has not been uploaded due to some technical problem. Considering this, we are giving one more opportunity to AROC to upload the report, failing which the order shall be passed on the basis of reports shared by the Petitioner. List the matter on 2<sup>nd</sup> September, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**